

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s GENESIS RESORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	GENESIS RESORTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/09/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55204MH2012PTC235493
5.	Address of the registered office and principal office (if any) of corporate debtor	302/B Kadamgiri Complex, Hauman Road Vile Parle(East) Mumbai-400057
6.	Insolvency commencement date in respect of corporate debtor	Order dated: - 11 th December 2019
7.	Estimated date of closure of Insolvency Resolution Process	08 th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/IPA-001/IP-P00323/ 2017-18/10593
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchitanand Bldg., 12 th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400052 vijayplulla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	501, Arcadia Building, 5 th floor, Nariman Point, Mumbai - 400 021 or 201, Satchitanand Bldg., 12 th Road, Opp. Ram Mandir, Khar (West), Mumbai 400052 vijayplulla@rediffmail.com, genesis.cirp@gmail.com
11.	Last date for submission of claims	26/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **GENESIS RESORTS PRIVATE LIMITED** on 11th December 2019.


The creditors of **GENESIS RESORTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26/12/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [None] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/12/ 2019
Place: Mumbai


Name and Signature of Interim Resolution Professional
Vijay P. Lulla
IBBI/IPA-001/IP-P00323/ 2017-18/10593